

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 318

IA-3728/2022

IN

IB-260(ND)/2022

IN THE MATTER OF:

M/s. IDBI Bank Ltd.

.... Petitioner/Applicant

Vs.

Naresh Chand Jain

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Girish Verma, Adv.
For the PG : Mr. Gurcharan Singh, Adv.
For the RP : Mr. Akshay Goel and Harsh Jadon, Advs.

ORDER

IA-3728/2022

Ld. Counsel appears for the Financial Creditor. Ld. Counsel appearing for the Personal Guarantor has submitted that in IA-379/2022 in IB-268/ND/2022 in the case of "M/s IDBI Bank Vs. M/s Amit Jain", this Adjudicating Authority has passed an order on 12.04.2024 requesting the Registrar to place the matter before the Hon'ble President for listing the matter for an appropriate Bench since the Court No. V in IB-222/ND/2022 in the case of "M/s IDBI Bank Vs. M/s Avinash Jain", has already admitted the application as initiated the insolvency process against the Personal Guarantor vide order dated 13.02.2024.

In view of the submissions, we direct the Ld. Registrar to place the matter before the Hon'ble President for appropriate directions.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)